

(1)	(2)	(3)
		(iv) Sakhauli (v) Kanti Mashwa (vi) Thontha Jakhal (vii) Bharog Baneri (viii) Pilhori
9. Solan	Tehsil Arki	(i) Mangal (ii) Beral
10. Una	Block Dhundla	(i) Sohari Takoli (ii) Alukhas

Recovery and Identification of Bodies of the Victims of Air India Crash

404. PROF. NARAIN CHAND PARASHAR: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) Whether the bodies of all the victims of the Air India crash on June 23, 1985 have been recovered and identified; and

(b) if so, the relief granted by Government to the next of kin and any other measures adopted to rehabilitate the dependents of these killed in the crash?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT): (a) No, Sir. 131 bodies could be recovered from the sea. Out of these, 117 have been identified.

(b) Compensation is payable to the heirs of the passengers of the crash. The amount of compensation so payable is governed by the Warsaw Convention 1929 as amended by the Hague Protocol 1955 incorporated in the Carriage by Air Act 1972. The liability of Air India is limited to French Francs 2,50,000 (US \$ 20,000) per passenger. However, the Carriage by Air Act permits the carrier to agree to pay higher liability and accordingly Air India has accepted the liability upto a maximum of US \$ 75,000 per passenger.

Baggage liability is to the extent of US \$ 20 per Kg. for registered baggage and US\$ 400 for unregistered baggage.

The actual compensation payable will be determined in accordance with the general principles of law based on the assessment of the pecuniary loss sustained by the heirs taking into account the age, earning capacity, status and number of dependents of the victim.

The crew are covered under the Corporation's Self Insurance Scheme to the following extent:

1. Commander	—	Rs. 2,25,000/-
2. First Officer	—	Rs. 2,00,000/-
3. Flight Engineer	—	Rs. 1,75,000/-
4. Cabin Crew	—	Rs. 1,20,000/-

In the case of death by accident while on duty, the crew are eligible to additional compensation at the rate of sixty times the basic pay. The Board of Directors of Air India have also decided to pay Rs. 2 lakhs each to the legal heirs of the deceased crew members.

Telugu Ganga Project

405. SHRI M. SUBBA REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether an expert Committee has recommended release of requisite forest land for implementation of the Telugu Ganga Project;

(b) if so, at what stage the requisite clearances are; and

(c) whether Government are considering giving of clearances early in the interest of eradication of poverty in Rayalaseema?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN): (a) to (c). The Expert Working Group constituted by the Department of Environment for environmental impact assessment of this project visited the Balancing Reservoirs and the Canal alignment right from Srisaillam Reservoir in Andhra Pradesh upto Poondi Reservoir in Tamil Nadu. The assessment report has not yet been finalised because additional information sought from the Tamil Nadu authorities is still awaited. The project will be considered for approval from the environmental angle as soon as the additional information is received.

The release of forest land can be considered only after the project is approved from the environmental angle.

[Translation]

**Joint Inspection of Atomic Establishments
by India and Pak**

406. SHRI MAHENDRA SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Foreign Minister of Pakistan had discussion on the issues of joint inspection of atomic establishment and no-war proposal during his recent visit to India;

(b) if so, Government's reaction thereto; and

(c) the details of the extra efforts made during the current year to strengthen the friendship between India and Pakistan?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHID ALAM KHAN): (a) No, Sir.

(b) Does not arise.

(c) In keeping with India's desire for better relations with all neighbours, Foreign Secretary visited Pakistan from April 4-6 and held consultations with Pakistan leaders and officials on ways to promote friendly

relations between the two countries. There were discussions on bilateral relations during visit of Pakistan Foreign Minister for the NAM Ministerial meeting on Namibia in April. The Indo-Pak joint Commission held its second meeting in New Delhi from July 2-4 during which some progress was made in various areas of mutual interest. These discussions on bilateral matters and issues will be continued when the Pakistan Foreign Secretary visits New Delhi later this month. The meetings of the four Sub commissions are expected to be held again before the end of this year.

Above all, the Prime Minister had useful discussions with President Zia in Moscow in March. They are again expected to meet in Dhaka on the occasion of the SARC Summit.

Use of Natural Uranium Oxide

407. SHRI MAHENDRA SINGH: Will the PRIME MINISTER be pleased to state :

(a) the year-wise production of natural uranium oxide, and atomic fuel, in the country during the last three years and the steps being taken by Government to increase its production during the next ten years, and

(b) the time by which the country will become self-reliant in the production of spare parts used in the power reactors and Governments scheme in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL): (a) The production of natural uranium oxide fuel at Nuclear Fuel Complex during the last three years was as under :

Year	Production (in Metric Tonnes)
1982-83	84.5
1983-84	63.3
1984-85	57.8

To meet the requirements of country's nuclear power programme of 10,000 MW by 2000 A.D., facilities are being progressively expanded. Plans are on hand to augment the existing production at Nuclear Fuel Complex in a phased manner so as to reach